

Filing no. 8233/2020 (B.A.)

Anup kumar Kachhap @ Anup Kachhap. Vs state of Jharkhand

Name of advocate:- Aman kumar Rahul

Defects:-

- 9 (i) Date of judicial custody of petitioner at index may be verified from impugned order.
- (ii) Annexure 1 is hand written. True typed copy of the same may be given.
- (iii) P.S. Case name at prayer para differs from the same at FIR and impugned order.
- (iv) Vak. may be tagged properly.
- (v) Alias name of the petitioner appearing at index and page no. 1 is missing at vak.
- (vi) Name of one of the Ld. Counsels, who has accepted the vak at its back, is missing in the body of vak.
- (vii) S.T. no. is missing at para 1 and prayer. Accordingly, pending court may also be given at para 1.
- (viii) Complete designation of the Ld. P.O. at para 3 and prayer and correct name and designation may be given at prayer para.
- (ix) Tick mark in red ink is appearing below every para.